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WP-31692-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VISHAL MISHRA

ON THE 17<sup>th</sup> OF OCTOBER, 2024WRIT PETITION No. 31692 of 2024*KARUNA BANOTHE**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

*Shri Pawan Kawre - Advocate for petitioner.*

*Shri Prabhanshu Shukla - Government Advocate for respondents/State.*

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ORDER

This present petition has been filed seeking the following reliefs :-

"(i) To issue a writ in the nature of certiorari to quash the impugned order dated 03.10.2024 (Annexure P-1) passed by respondent No.2 passed in file क्र/स्थानांतरण/3/2024/20-01/184610.

(ii) To issue a writ in the nature of mandamus directing the respondent No.2 to consider the representation of the petitioner dated 30.09.2024 produced as Annexure P-5.

(iii) Any other relief, order, direction which this Hon'ble Court may deem fit and proper in the circumstances of the cases and in the interest of justice. "

It is pointed out that in similar circumstances, a writ petition being Writ Petition No.28883 of 2024 was disposed of by this Court vide order dated 04.10.2024 wherein consideration was made to the subsequent policy issued by the State Government dated 04.10.2024 wherein Government has agreed to reconsider the cases of the employees who have been declared surplus and thereafter being transferred. In pursuance to the said policy, the representations are required to be submitted upto 11.10.2024.

Counsel appearing for the petitioner submits that the petitioner has already



preferred a representation in pursuance to the circular dated 04.10.2024, the same is pending consideration. A prayer is made to direct the authorities to consider and decide the pending representation of the petitioner in terms of the policy dated 04.10.2024 and till the decision is taken by the authorities on the representation, the petitioner may be permitted to work on the present place of posting i.e. at Government Middle School Sihora, District Balaghat.

Counsel appearing for the State fairly submits that as the State has already taken a decision to consider the representations filed by the employees like the petitioner, the petition may be disposed off in terms of the order passed in Writ Petition No.28883 of 2024.

Considering the aforesaid, this petition is also disposed off in the light of order passed by this Court in W.P. No.28883 of 2024 (Smt. Uma Devi vs. The State of M.P. and others) decided on 04.10.2024. The relief extended to the petitioner in the case of Smt. Uma Devi (supra) is also applicable to the case of the petitioner herein. Till the decision is taken on the representation, the petitioner may be permitted to continue at the present place of posting i.e. at Government Middle School Sihora, District Balaghat.

In above terms, the writ petition is disposed off. No order as to costs.

(VISHAL MISHRA)  
JUDGE